

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

CP No.38/98 in OA No.741/97

DT. OF ORDER : 19-03-1998.

Between :-

N.Swamiji

... Petitioner/Applicant

And

Sri PBD Sarma (officiating),  
The Director of Accounts (Postal),  
Station Road, Abids, Hyderabad.

(2nd respondent in the main OA  
not necessary to this petition)

... Contemnors/Respondents

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Counsel for the Applicant : Shri Krishna Devan

Counsel for the Respondents : Shri V.Rajeshwar Rao, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HONIBLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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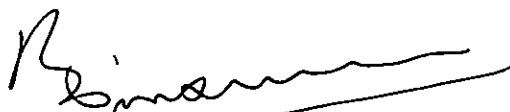
Heard Sri Krishna Devan, counsel for the applicant and  
Sri V.Rajeshwar Rao, standing counsel for the respondents.


2. The O.A. was disposed of with the following directions :-

The pay of the applicant should be fixed  
from the date of his promotion as APM (Accounts)  
under FR 22(c). The recovered amounts should  
be returned back to the applicant. The arrears  
due to the fixation under FR 22(c) should be  
paid to the applicant within 3 months from the  
date of receipt of a copy of this order.

Now Sri V.Rajeshwar Rao, standing counsel for the respondents  
submits that the order will be fully complied within 10 days time.  
He assures that there will not be any delay in compliance.

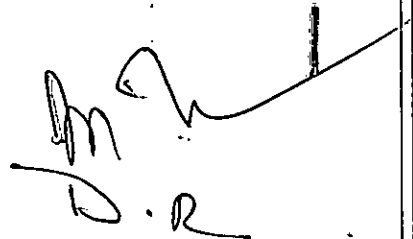
3. The applicant is at liberty to revive the CP if the  
direction is not complied with on or before 3-4-98. Accordingly  
CP is closed.

  
(B.S. JAI PARAMESHWAR)  
Member (J)  
19.3.98

  
(R. RANGARAJAN)  
Member (A)

Dated: 19th March, 1998.  
Dictated in Open Court.

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D.R.